# ay income ime they nange ocurrency

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RT. GO TO nictimes.com through online payment gateway which can be accessed through https://mahatenders.gov.in.

Guidelines to download the offer document and online submission of offers can be downloaded from website https://mahatenders.gov.in.

The last date of submission is 11/02/2022 till 15.30 hrs

Right to accept or reject any or all the offers without assigning any reason whatsoever is reserved with MSRDC.

VC & MD

FORM No. 63 [See rule 148(1)]
IN THE HON'BLE HIGH COURT OF M.P., JABALPUR (ORIGINAL JURISDICTION) IN THE MATTER OF THE COMPANIES ACT, 1956 **AND** 

In the matter of: -M/s. RAJADHIRAJ INDUSTRIES LIMITED (IN-LIQN.) Company Petition No.08/2014 ADVERTISEMENT OF NOTICE TO CREDITORS & EX-WORKMEN TO PROVE THEIR CLAIM

Notice is hereby given to the Creditors & Ex-workmen of the above- named company that they are required to submit to the Official Liquidator of the Court, proofs of their respective debts or claims against the above named company by delivering at the office of the Official Liquidator, 1st Floor, Old CIA Building, Opposite GPO, Residency Area, Indore (M.P.) on or before the 10<sup>th</sup> Day of February 2022 or sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim in the prescribed form with their respective names, addresses and particulars of debt or claim, and any title to priority under section 530 of The Companies Act 1956. or claim, and any title to priority under section 530 of The Companies Act, 1956. Any creditor or ex-worker who fails to submit his affidavit of proof within the time limited as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution. Any creditor or ex-workmen who has sent in his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Dated this 10th, Day of January 2022 (SITARAM S. GUPTA, ICLS) Place:- INDORE OFFICIAL LIQUIDATOR Ph. 0731-2710568 HIGH COURT OF MADHYA PRADESH, INDORE 1ST FLOOR, OLD CIA BUILDING, OPP. GPO, RESIDENCY AREA, INDORE (M.P.)

(Note: Creditors are requested to super subscribe "Claim in respect of files.Rajadhiraj Industries Ltd. (in-liqn.)" on the 'envelop' at the time of submission of their claims.)

	·	Extraordinary items)
	5.	Total Comprehensive for the period
	6.	Paid up Equity Share (Face value of ₹ 10/-
	7.	Other Equity excluding revaluation reserves
	8.	Earnings Per Share (c (Not Annualised) (for & discontinued opera a) Basic b) Diluted

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# Note:

- 1. The above is an ex December 31, 202 Requirements) Re website (www.bsei
- 2. In line with Ind AS Management, the c only reportable seg

Place: Ahmedabad

Date : January 11, 2022



Branch Office: ICICI bank Ltd, First F

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisat Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Bo Creditor, the physical possession of which has been taken by the Authoris brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.  (B)	Details Secured with I encumbra
1.		1.property Measuring 11k-0m, Comprised in k For Year 2005-06 Situated At Village Bughipul No.677 Dt. 23.04.2012 in Favour of M/s Chad 2. Property Measuring 10k-0m, Comprised In Khatta No.47/57 As Per Jamabandi For Year 2 No.201 Teh. and Distt. Ferozepur, Wasika No. Super Cars Pvt. Ltd Through Director Sumest

## UBES LTD.

7114

m.

loor, Main Road, Ghazipur, New Delhi (India) - 110096

🗘 investors@ramasteel.com 🏻 🔘 www.ramasteel.com

## NOTICE

ISs" with reference to equity shares of the company y indicating target prices, by some unregistered or

npany, its promoter, premoter group, directors and ssages, recommendation and stock-tips by unknown criminal complaint regarding the same.